

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1601  
ANSWERED ON:30.11.2009  
NON COMPLIANCE OF EPFO NORMS  
Jeyadural Shri S. R.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of firms/trusts in whose case the Employees Provident Fund Organisation (EPFO) has revoked income tax exemptions granted to them due to non-compliance of the norms of EPFO;
- (b) the details of private trusts/firms whose cases are still pending with the Government for non-compliance of the norms laid down by EPFO;
- (c) the dates from which these cases are pending with the Government;and
- (d) the details of firms/trusts whose cases were pending with EPFO for non-compliance of its norms and have been let off with simple warning?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (c): The Employees' Provident Funds Organisation does not revoke the income tax exemption granted to trusts/firms.
- (d): There is no provision under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 for issue of simple warning and let-off in cases where exempted establishments/trusts are found to be violating the conditions of exemption. A Show-Cause notice is issued under the provisions of the Act where it is established that there is violation of terms and conditions of the exemption granted to the establishment. Subsequently, exemption may be withdrawn if the reply to the Show Cause notice is not satisfactory.